

(b) the percentage of this amount spent in India by Churches (i) for propaganda work and (ii) for charity?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) A statement giving information from January 1955 to February 1956 is laid on the Table of the House. [See Appendix XIV, annexure No. 18.]

(b) Government has no information.

STATE BANK OF INDIA

*2393. { **Sardar Iqbal Singh:**
Sardar Akarpuri:

Will the Minister of Finance be pleased to state:

(a) whether the conversion of the Imperial Bank of India into the State Bank of India has affected the deposits and withdrawals position during the year 1955-56; and

(b) if so, in what respect?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). Attention is invited to the reply given to Starred Question No. 1407 in the Sabha on the 3rd September, 1955. The downward trend noticed in the period from the 30th December, 1954 and June, 1955, has been reversed and the deposits have increased by Rs. 30.34 crores between the 29th July, 1955 and the 24th February, 1956, while those of the other scheduled banks showed a rise of Rs. 14.48 crores only, during this period.

BYE-ELECTIONS

*2394. **Shri Kamath:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that the Chief Election Commissioner was present during the counting of votes at some of the recent bye-elections to the State Assemblies and to the Lok Sabha;

(b) if so, at which places he was present since the 1st April, 1955; and

(c) whether any change in the existing procedure of counting of votes is under consideration?

The Minister of Legal Affairs (Shri Pataskar): (a) Yes.

(b) (i) Betul within Hoshangabad Parliamentary constituency in Madhya Pradesh;

(ii) Jind within Mohindergarh Parliamentary constituency in PEPSU; and

(iii) Bilgram within Bilgram (East) Assembly constituency in Uttar Pradesh;

(c) No change in the existing procedure of counting of votes is under consideration except what is contained in the Representation of the People (Second Amendment) Bill, 1955 recently passed by this House (the Lok Sabha); the provisions of this Bill seek to permit candidates to employ a larger number of counting agents (subject to prescribed limits) than what is allowed by the existing law.

I.A.S. EMERGENCY RECRUITMENT BOARD

*2395. **Shri Bheekha Bhai:** Will the Minister of Home Affairs be pleased to state:

(a) whether any progress has since been made in appointing the Emergency Recruitment Board as announced in the Lok Sabha;

(b) if so, the names of members so appointed; and

(c) when the Emergency Recruitment Board will begin functioning?

The Minister of Home Affairs (Pandit G. B. Pant): (a) to (c). The Special Recruitment Scheme provides for a qualifying Examination before selections are made by the Special Recruitment Board. Arrangements for the Examination have been taken in hand by the Union Public Service Commission. The question of appointing the Special Recruitment Board will arise only after the Examination is completed.

SETTLEMENT OF PAKISTANI NATIONALS IN INDIA

*2396. **Shri M. L. Agrawal:** Will the Minister of Home Affairs be pleased to state: